

Central Administrative Tribunal Principal Bench

**CP No.249/2019 in
OA No.4573/2018**

New Delhi, this the 19th day of August, 2019

**Hon'ble Justice Mr. L. Narasimha Reddy, Chairman
Hon'ble Mr. Mohd. Jamshed, Member (A)**

R.P. Singh, S/o Shri Sujan Singh
Aged about 57 years
R/o SFS Flat No. 433
Golden Jubilee Apartments
Sector XI, Pocket 10
Rohini, Delhi-110085

(By Advocate: Shri Mahesh Kumar for Shri Sudarshan Rajan)

Versus

1. Sh. Jagan Shah
National Institute of Urban Affairs
Through its Director Core 4B
1st and 2nd Floor
India Habitat Centre
Lodhi Road, New Delhi-110003

2. Sh. Kunal Kumar, The President
Governing Council
NIUA National Institute of Urban Affairs
Core 4B, India Habitat Centre
Lodhi Road, New Delhi-110003

3. Sh. Durga Shankar Mishra
Union of India, Through Secretary
Ministry of Housing & Urban Affairs
Nirman Bhawan, New Delhi.

...Respondents

(By Advocate: Ms. Sonia A Menon)

ORDER (ORAL)**Justice L. Narasimha Reddy:-**

This contempt case is filed alleging that the respondents did not implement the order dated 14.12.2018 passed by this Tribunal in OA No.4573/2018.

2. We heard Shri Mahesh Kumar for Shri Sudarshan Rajan, learned counsel for the applicant and Ms. Sonia A Menon, learned counsel for the respondents.

3. The direction issued in the OA is that the appeal, preferred by the applicant, be disposed of within three months from the date of receipt of copy of the Order in the OA.

4. Today, learned counsel for the respondents placed before us a copy of the order dated 16.08.2019 upholding the punishment of compulsory retirement imposed upon the applicant. With this, the Order in the OA is complied with. Therefore, the contempt case is closed. There shall be no order as to costs.

**(Mohd. Jamshed)
Member(A)**

**(Justice L. Narasimha Reddy)
Chairman**